

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-502
IB-712/ND/2022

IN THE MATTER OF:

Union Bank of India

....Applicant

Vs.

M/s. PCL Oil & Solvant Ltd.

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 28.08.2023

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Sanjay Bajaj, Mr. Shivam Takkar, Advs.

For the Respondent :

ORDER

Heard the submissions made by Ld. Counsel for the Financial Creditor. Corporate Debtor is already set as ex-parte vide order dated 11.04.2023. Financial Creditor is directed to file brief written submissions along with the judicial decision, if any, within the period of 10 days. List the matter on **15.09.2023.**

S/d-
(RAHUL BHATNAGAR)
MEMBER (T)

S/d-
(MAHENDRA KHANDELWAL)
MEMBER (J)